

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CP No. 104(ND)14

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
09.11.2017**

**NAME OF THE COMPANY: Ms. Payal Kapoor V/s. M/s. Laguna Holdings
Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner:	Mr. Abhishek Swaroop, Advocate		
	For the Respondent:	Mr. Virender Ganda, Sr. Advocate with Mr. Vipul Ganda, Mr. Tarun Mehta, Ms. Shelly Khanna & Ms. Aastha Trivedi, Advocates		

ORDER

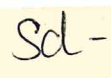
Ld. Counsel for the Petitioner prays for an adjournment on grounds that the family is making efforts for a possible settlement. Mr. Virender Ganda, Ld. Senior Counsel appearing on behalf of the Respondent submits that he has no instructions to this effect.

In the interest of justice one further opportunity is granted to the parties for a settlement, failing which final arguments would be heard in the matter.

Be listed on 15th February, 2018.



**(S. K. Mohapatra)
Member (T)**



**(Ina Malhotra)
Member (J)**